



RAJASTHAN HIGH COURT LEGAL SERVICES COMMITTEE

RAJASTHAN HIGH COURT PREMISES, JAIPUR BENCH, JAIPUR

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No. FTS/RHCLSC/Jaipur/ 3289

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Advertisement

For translation of the documents of Hindi/ local language into English in the cases to be presented before the Hon'ble Supreme Court by Rajasthan High Court Legal Services Committee, Jaipur, applications are invited for preparing the panel of translators from interested applicants having legal background and possessing the following eligibility.

1. Minimum graduation (Preference shall be given to law graduate).
2. Experience of three years for translation of documents of Hindi/ Local language into English.

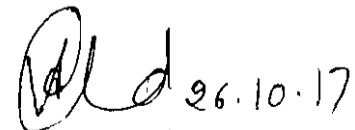
The last date of submitting the application is 30.11.2017. The applications can be submitted in the office of the Full time Secretary, Rajasthan High Court Legal Services Committee, Jaipur by 6.00 P.M. personally or by post. The applications received, thereafter, shall not be considered.

Some documents shall be given to the applicants for translation for selection of the translators. After examining accuracy and quality of the translation, shortlisted candidates shall be called for the interview by the committee and the selection of the eligible translators shall be done on the basis of evaluation of the translation.

The translation work handed over to the translator shall have to be returned duly translated within the prescribed period and simultaneously, the certificate for the accuracy and authenticity of the translation has to be also given. It shall be the liability of the translator to maintain the confidentiality of the documents given for translation and that he/she may not use those documents in any other manner.

The rate of the translation shall be Rs. 60/- per page and typing charges Rs. 15/- per page and for each extra copy Rs. 1.50/- per page. A page should contain at least 200 words. The payment of the remuneration for translation shall be made after presentation of the bill and its necessary verification. The panel shall be prepared initially for one year, which can be extended further for six months by the Committee.

If the translation work is found to be not satisfactory or if any misuse on the part of translator is found, then name of the translator shall be removed from the panel by the Committee without giving notice or assigning reason.



(Anu Chaudhary)

Secretary,

Rajasthan High Court Legal Services Committee,
Jaipur